

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF D C W LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	D C W LIMITED
2.	Date of incorporation of corporate debtor	28.01.1939
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24110GJ1939PLC000748
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : Dhrangadhra – 363 315, Gujarat Head Office : “Nirmai” 3rd Floor, Nariman Point, Mumbai – 400 021
6.	Insolvency commencement date in respect of corporate debtor	31.03.2022 (Order received on 04.04.2022)
7.	Estimated date of closure of insolvency resolution process	27.09.2022 (Considering 180 days from the date of order i.e.31.03.2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAJESH KUMAR MITTAL Reg No.: IBBI/IPA-002/IP-N00083/2017-18/10224
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301 Maharashtra Email: csrajeshmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301 Maharashtra Email: rpdcltd@gmail.com
11.	Last date for submission of claims	18.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **D C W LIMITED** on 31.03.2022 (Order received on 04.04.2022)

The creditors of **D C W LIMITED**, are hereby called upon to submit their claims with proof on or before 18.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA. – **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04.04.2022
Place : Kalyan



RAJESH KUMAR MITTAL
Interim Resolution Professional
IBBI/IPA-002/IP-N00083/2017-18/10224